

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No. 309/TT/2023

- Subject : Petition under Section 62 read with Section 79 of the Electricity Act, 2003 along with Regulations 111 to 113 of the Central Electricity Regulatory Commission (Conduct of Business) Regulations, 1999, for determination of transmission tariff of the deemed inter-State transmission lines owned by the West Bengal State Electricity Transmission Company Limited with the transmission system operated by Central Transmission Utility of India Limited in terms of Commission's order dated 5.9.2018 in Petition No. 7/Suo-Motu/2017 for inclusion in PoC transmission charges for the periods 2014-19 in accordance with the Central Electricity Regulatory Commission (Terms And Conditions of Tariff) Regulations, 2014.
- Petitioner : West Bengal State Electricity Transmission Company Limited (WBSETCL)
- Respondents : Central Transmission Utility of India Limited (CTUIL) and Anr.

Petition No. 324/TT/2023

- Subject : Petition for determination of transmission tariff of the deemed Inter-State transmission lines owned by West Bengal State Electricity Transmission Company Limited (WBSETCL) with the transmission system operated by Central Transmission Utility of India Limited (CTUIL) for inclusion in PoC transmission charges for the period 2019-20 to 2023-24 under the Central Electricity Regulatory Commission (Terms and Conditions of Tariff) Regulations, 2019.
- Petitioner : West Bengal State Electricity Transmission Company Limited (WBSETCL)
- Respondents : Central Transmission Utility of India Limited (CTUIL) and Anr.
- Date of Hearing : **20.8.2024**
- Coram : Shri Jishnu Barua, Chairperson
Shri Ramesh Babu V., Member
Shri Harish Dudani, Member
- Parties Present : Ms. Molshree Bhatnagar, Advocate, WBSETCL
Shri Nimesh Jha, Advocate, WBSETCL



Record of Proceedings

The learned counsel for the Petitioner mainly made the following submissions:

- a) WBSETCL has filed the instant Petitions for the determination of transmission tariff for its deemed inter-State transmission assets, namely, (i) 400 kV Kolaghat-Baripada transmission line and (ii) 220 kV Santaidih-Chandil transmission line for the 2014-19 and 2019-24 tariff periods in accordance with the Commission's 2014 Tariff Regulations and the 2019 Tariff Regulations.
 - b) Both the transmission lines are being used as tie-in lines for inter-State supply of electricity from Odisha to West Bengal. The Commission determined the transmission tariff of the subject transmission lines till 2014.
 - c) Subsequently, the Commission vide its order dated 5.9.2018 in Petition No. 7/SM/2017 directed entities like WBSETCL to submit their data about the transmission lines which is being used as a part of its ISTS network, originally owned and operated by STU but forming a part of the ISTS. In compliance with the order dated 5.9.2018 in Petition No. 7/SM/2017, the Petitioner, vide its affidavit dated 12.6.2017, has submitted that it cannot file the information as sought by the Commission since it was not available. However, the information available with the Petitioner has already been furnished. Therefore, the Petitioner is unable to file an absolute tariff Petition.
 - d) The Petitioner may be granted relaxation under Regulations 54 and 55 of the 2014 Tariff Regulations to treat the present Petitions as the tariff Petitions.
2. The learned counsel for the Petitioner further submitted that CTUIL vide its letter dated 1.7.2022, sought a refund of the PoC charges along with interest from the Petitioner as it failed to file a specific tariff Petition before the Commission for the determination of tariff for the 2014-2019 period. Subsequently, the Petitioner has filed an IA No. 87/2023, seeking a stay on the said deduction.
 3. After hearing the Petitioner's counsel, the Commission directed the Respondents to file their respective replies within two weeks with an advance copy to the Petitioner, who may file its rejoinder, if any, a week thereafter.
 4. The matter will be listed for the hearing on **24.10.2024**.

By order of the Commission

sd/-
(T. D. Pant)
Joint Chief (Law)

